

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 03
IA No. 503/JPR/2023
IA No. 505/JPR/2023
IA No. 506/JPR/2023
CP No. (IB)- 25/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Shyam Construction Co. ... Operational Creditor/Applicant

Versus

Devi Infradevelopers Pvt. Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Kriti Pathak, Adv.
Brij Kishore Sharma, Liquidator

ORDER

Heard Ms. Kriti Pathak, Adv. appearing on behalf of the Liquidator. It is noticed that Disciplinary Committee in exercise of the powers conferred under Section 220 read with Regulation 13 of IBBI (Inspection and Investigation) Regulations, 2017 has suspended the Registration of Mr. Brij Kishore Sharma having registration no IBBI/IPA-002/IP-N00036/2016-17/10075 for a period of one year. In view of the above, Mr. Brij Kishore Sharma, Liquidator is directed to inform the SCC and seek clarification from the IBBI with regard to his appearance in pending matters. List the matter on 13.10.2023



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 13, 2023

VG